(b) Does not arise.

Talks with terrorist outfits in J and K

656. SHRI GOVINDRAO WAMANRAO ADIK: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government has offered to talk to all terrorist and militant outfits in Kashmir and other parts of the country;
 - (b) if so, whether any specific issues have been spell out for talks by these outfits; and
 - (c) the issues so far spell out?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) to (c) The Government is committed to carrying forward the dialogue with all groups and different shades of opinion in the country including J & K, in consultation with the democratically elected State Governments.

Foreign funds to NGOs diverted to extremist organisations

657. SHRI T.K. RANGARAJAN: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government is aware of the reports that funds from abroad received by NGOs is being diverted to extremist organisations in the country;
 - (b) if so, the details of such cases reported; and
 - (c) the details of action taken by Government to crub such incidents?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (c) There is no input to suggest that the foreign contribution received by any association registered or granted prior permission under FCRA have been diverted to extremist organisations in the country.

Foreign Contribution (Regulation) Act [FCRA], 1976, administered by the Ministry of Home Affairs, regulates the acceptance and utilisation of foreign contribution by associations (NGOs) having a definite cultural, economic, educational, religious or social programme. The registration or prior permission for acceptance of contribution is granted to any association under FCRA, 1976 only after due verification of the activities and antecedents the association and its office bearers.

Monitoring of receipt and utilization of foreign contribution by associations is an ongoing process and is done through a scrutiny of the annual audited returns on receipt and utilization of foreign contribution filed by the associations as well as through the inspection of books of the accounts and records of the associations. If any association is found involved in

misutilisation/diversion of foreign contribution, action is initiated against the association. Moreover, as and when, any specific complaint against an association relating to the violation of the provisions of the Foreign Contribution (Regulation) Act, 1976 is received by the Government, appropriate action is taken against such associations under the relevant provisions of the Act. Such actions include (i) placing the Association in prior permission category, (ii) prohibiting it from receiving foreign contribution, (iii) prosecuting it in a court of law and (iv) freezing its bank accounts. Furthermore, in case serious violations, where it is found that the foreign contribution is being misused/diverted for purposes other than the stated objectives of the association, the matter is referred to Central Bureau of investigation (CBI) for a detailed investigation and prosecution, if necessary.

Reforms in police establishments

658. SHRI N.R. GOVINDARAJAR: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Prime Minister expressed deep concern over the poor strength of cops at the grassroot level, huge vacancies and lack of basic amenities to the police personnel across the country; and
- (b) if so, the steps taken by Government to fill up the vacancies at grassroot level and make reforms in police establishments as our country needs new age police-men who are more professional, better motivated and well trained?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) In the conference of Directors General of police held on 23.11.2009, Prime Minister stated that there are far too many vacancies and much larger numbers need to be recruited into the civil police. "Police" is a State subject as per the VII Schedule to the Constitution and as such, the State Government have been advised from time to time in various forums in the Ministry to fill up the existing vacancies in police forces. In the conference of Chief Ministers on Internal Security held on 17.08.2009 it was noted that the vacancies position as on 01.01.2008 of 2,30,567 posts in all ranks, has declined to about 1,50,000. It was decided that the State Governments would make every effort to recruit and begin training of police personnel at least to the extent of 1,50,000 vacancies before 31.03.2010.

Maoists menace in Manipur

659. SHRI KANJIBHAI PATEL: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the number of police stations functioning in the State of Manipur;
- (b) the number of police stations captured by Maoists; and
- (c) the steps taken by Government to discourage the menace of the Maoists in the State?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) As per the information available, 60 police stations are functioning in the State of Manipur.